

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
NAGPUR BENCH : NAGPUR.

Criminal Application (ABA) No. _____ of 2020 (LD-VC No. 20 of 2020)

[Ravindra S/o Dasharath Telgote and anr,. Vs. State of Maharashtra through P.S.O., P.S., Civil Line, Akola]

Office Notes, Office Memoranda of
Coram, appearances, Court's Orders
or directions and Registrar's order

Court's or Judge's Order

Shri A. S. Londhe, Advocate for the applicants
Shri Ambarish Joshi, APP for the State

CORAM : M. G. GIRATKAR, J.

DATE : 30/04/2020

Heard Shri Londhe, learned Advocate for the applicants and Shri Joshi, learned Additional Public Prosecutor for the State.

2. The applicants are the parents of main accused. As per the allegations, son of the applicants did sexual intercourse with the victim. She remained pregnant. Only allegation against the applicants is that they pressurized the victim to terminate her pregnancy. Looking to the allegations in the report, the applicants are entitled for interim protection. Hence, the following order.

In the event of arrest of the applicants in Crime No. 59/2020 registered with Police Station, Civil Line, Akola for the offences punishable under Sections 376, 506 read with Section 34 of the Indian Penal Code and Sections 3, 4, 8 and 12 of Protection of Children from Sexual Offences Act, the applicants viz. Ravindra S/o

Dasharath Telgote and Sau. Ranjana w/o Ravindra Telgote be released on furnishing solvent surety of Rs. 25,000/- each with personal bond of same amount on condition that they shall cooperate the investigating agency during the investigation.

3. Issue notice to the non-applicant.
4. Shri Joshi, learned Additional Public Prosecutor waives notice for the non-applicant/State and seeks time to file reply.
5. List this matter after two weeks.

JUDGE

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